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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

23/2/1989

Learned advocate for the petitioner Mr.D.M.Thakkar states that if the representation dated 3/9/1986 which has not been replied to by the respondent, he will be contended that a direction with speaking orders thereon be passed within a period of three months of the date of this order. Accordingly it is directed that the said representation dated 3/9/1986 be considered by the respondent authorities and a speaking order thereon be passed within a period of three months of the date of this order. the petitioner applies for personal hearing to the respondent authorities, he may give personal hearing also before the speaking order is passed. Status quo be maintained until the expiry of a period of 10 days after the speaking order is communicated to the petitioner. Such a speaking order be passed after hearing all the respondent in this case. Learned advocate for the applicant wants to withdraw the case. Allowed. Accordingly the case is disposed of as withdrawn.

(P.H.Trivedi)
Vice Chairman

(P.M.Joshi)
Judici al Member